

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL NO. 228 OF 2015 &
IA NO. 374 OF 2015**

Dated: 3rd November, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Sardar Sarover Narmada Ltd. Appellant (s)
Versus
Central Electricity Regulatory Commission & Ors. Respondent (s)**

Counsel for the Appellant(s) : Mr. Tejas Karia
Mr. Akhil Anand
Mr. Surjendu S. Das

Counsel for the Respondent(s): Mr. Manu Seshadri for R.1

Mr. Naveen Nath Das for R.2

Mr. Rishabh Singh for R.4

Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran for R.6

ORDER

Admit. Issue notice. Mr. Manu Seshadri takes notice on behalf of Respondent No.1; Mr. Naveen Nath Das takes notice on behalf of Respondent No.2; Mr. Rishabh Singh takes notice on behalf of Respondent No.4 and Mr. Mr. M.G. Ramachandran takes notice on behalf of Respondent No.6 and they seek four weeks time to file reply. They may file the same on or before 01.12.2015 after serving copy on the other side. Thereafter

rejoinder may be filed on or before 22.12.2015 after serving copy on the other side.

List the matter on 06.01.2016. Learned counsel for the Central Commission states that during this period no coercive steps will be taken against the Appellant.

(I.J. Kapoor)
Technical Member
ts/mk

(Justice Ranjana P. Desai)
Chairperson